## CENTRAL ADMINISTRATIVE TRIBUNAL & PRINCEPAL BENCH



. OA 1764/2004 "

New Delhi, this the 23rd day of July, 2004 --Hon'ble Sh. Sarweshwar Jha, Member (A) --

- 1. Sh. Gyan Prakash S/o Sh. Tura Ram R/o B-661, New Seema Puri New Delhi - 95.
- 2. Sh. Mukesh Kumar S/o Sh. Fateh Singh R/o H.No.1164, Jatav Mohalla Najafgarh, New Delhi 43.
- 3. Sh. Ram Pratap S/o Sh. Ram Khelwan R/o A-3/460, Nand Nagari New Delhi - 93.
- 4. Sh. Jai Prakash S/o Sh. Tura Ram R/o B-661, New Seema Puri Delhi - 95.
- 5. Smt. Rajjo Devi W/o Sh. Manoj Kumar R/o D-32, New Seema Puri New Delhi - 95.

...Applicants

(By Advocate Sh. K.N.Bahuguna)

VERSUS .- -

Govt: of NCT of Delhi through.

- 1. The Chief Secretary Sham Nath Marg, Delhi - 54....
- Director of Education Old Secretariat, Delhi.
- 3. Dy. Director of Education Distt. North-East B-Block, Yamuna Vihar Delhi.

- Respondents 🐇 🤛

## ORDER (ORAL)

## Shri Sarweshwar Jha,

Heard the ld. counsel for the applicants.

2. This OA has been filed by the applicants— (5—in—number) with the prayer that the respondents be directed to dispose of their representations (Annexure A-2 collectively) giving due consideration to the request for their re-engagement in view of their previous service rendered by

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them to the respondents' organisation as part time employees about 3 years and also in view of the assurance given by them to the Hon'ble High Court in WP (C) 3660-64/2004 which to was disposed of by the Hon'ble High Court on 23-3-2004 It is observed that the applicants had (Annexure A-1). approached this Tribunal earlier also vide OA+No. - 3170/2002 which was dismissed together with OA 3206/2002 by the Tribunal on 25-8-2003 for the reasons given win the said The applicants filed the said Writ Petition against the decision of the Tribunal in the said OA. It is observed, on perusal of the judgement of the Hon'ble High Court, the applicants have been given liberty to seek appropriate consideration for their engagement as and when wany such as exigencies arise to their knowledge. Accordingly, the applicants have submitted representations to the respondents = 9 referred to hereinabove and the same are pending with them. They have not yet received any reply from the respondents. There is no doubt that enough time has not been afforded to the respondents, as the representations have been \* \* submitted by the applicants only on 5-5-2004 and, as such, it is pre-mature on the part of the applicants to have rushed to the Tribunal for the said relief.

3. Having regard to the fact that the matter as raised by the applicants in this OA seeking appropriate relief is already pending with the respondents, I am of the considered opinion that it would be proper to dispose of this OA at this stage itself while hearing on the point of admission without awaiting any reply from the respondents with directions that they consider the representations of the applicants as are pending with them and dispose them of after giving due consideration to the request as made in the representations and to dispose them of by issuing a reasoned and speaking order within a period of two months from the incomplete the consideration.

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date of receipt of a copy of this orders  $\sim$ 

applicants, a copy of this OA is also being sent to the respondents with direction that the same may be treated as another representation of the applicants and considered together with the representations already pending with them a in the manner and within the period as indicated above.

(Sarweshwar Jha) > Administrative Member = \*\*\*

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